

PITEM NO.88

REGISTRAR COURT. 2 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C) No(s). 9829-9830/2016
RAM KISHORE & ANR. Petitioner(s)

VERSUS

MEMBER (JUDICIAL) BOARD OF REVENUE, UP AT ALLAHABAD & ORS.

Respondent(s)

(with appln. (s) for c/delay in filing SLP and interim relief and
office report)

Date : 08/11/2016 These petitions were called on for hearing today.

For Petitioner(s) Mr.Amaresh Kumar Jha,Adv.

Mr. Prem Sunder Jha,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

As per tracking report, the respondent Nos.1-3 & 5 have been
served, but no one has entered appearance on their behalf.

Ld.counsel for the respondent No.4 has already filed the
vakalatnama which is defective. Ld.counsel shall within a period of
four weeks as last chance rectify the defects whatever have been
found in the said vakalatnama.

List the matter again on 07.12.2016.

(M V RAMESH)
Registrar

SB